

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): Two points arise. One is whether the Prime Minister told me the words which are attributed to her, about which I am alleged to have made a statement. I categorically say that she did not say so as it is reported in the paper. As a matter of fact, what happened was that when this matter came up, I went and consulted her, "this matter has arisen, but now I have an appointment and the farmers would have gathered there". She said, "ordinarily we should not dis-appoint; you have to take the permis-sion of the Speaker and the permis-sion of the House through the Spea-ker". She advised me to see you and that is why I came and saw you and sought your permission and wrote to you also a letter to the effect that I am unable to avoid this appointment. I do not think that I mentioned this in the meeting at Jalna, but in an informal meeting. As a matter of fact, I mentioned there that I had to make a statement, but in view of the im-portance I have taken the permission of the Prime Minister and the Speaker and I have written to the House also apologizing for it. That is the impor-tance that I have attached to this. At no time I uttered anything which is likely to bring down the prestige of the Parliament. I have been a Mem-ber of Parliament—a Member of the Assembly also—and I can give an as-surance that I am not likely to bring down the prestige of the Parliament at any place.

श्री मधु लिषये : अध्यक्ष महोदय, सबाल यह था, उसका साफ जवाब नहीं दिया कि जालना में जो परिसंवाद हुआ जिसकी अध्यक्षता शायद श्री अनवीकर जी ने की और मुख्य मंत्री महाराष्ट्र के भी वहां उपस्थित थे,—उस परिसंवाद का यह रपट है, परि-संवाद कोई खानगी चीज नहीं थी, वह एक खुली सभा थी,—उस परिसंवाद में सुबह-सुप्यम साहब ने यह कहा कि प्रधान मंत्री जी की सलाह पर मैं घाया हूँ। उन्होंने कहा कि लोक

सभा आपको भ्रम नहीं देगी, आप जालना जाइए, इसका खंडन उन्होंने नहीं किया।

अध्यक्ष महोदय : उन्होंने साफ तौर पर कहा है कि न प्राइम मिनिस्टर ने मुझे ऐसा कहा और न मैंने वहां ऐसा कहा। यह उन्होंने साफ तौर पर कहा है। (व्यवधान) इस बयान के बाद मैं कोई वजह नहीं देखता कि इसका कोई और नोटिस लिया जाय। अब यह खत्म होता है।

डा० राम मनोहर लोहिया : इस तरह से अगर आप इस मामले को रफा-दफा कर देंगे तो कहीं किसी जगह यह लोक सभा नहीं पहुंच पायेगी

अध्यक्ष महोदय : नहीं पहुंच पायेगी तो मैं क्या कर सकता हूँ? (व्यवधान) अब डाक्टर साहब, यह मामला खत्म हो गया। और ज्यादा मैं इसे नहीं चला सकता।

डा० राम मनोहर लोहिया : अगर किसी और के सम्बन्ध में होता तो आप इसको विशेषाधिकार समिति के सामने भेज देते।

अध्यक्ष महोदय : मैं तो हर एक मेम्बर पर ऐतबार करता रहा हूँ, लेकिन डाक्टर साहब, भ्रफसोस है, आप इस तरह से मेरे पर भी इल्जाम लगा रहे हैं। (व्यवधान) अब आप इसको चलाये जायेंगे क्या?

12.44 hrs.

POINT UNDER RULE 377

Mr. Speaker: Now papers to be laid on the Table.

Shri Kapur Singh (Ludhiana): Be-fore we proceed further, I want to make a submission. I gave a notice under Rule 377.

Mr. Speaker: I did not give my com-ment. How can he force me?

Shri Kapur Singh: Do you propose to use your discretion to suppress evi-dence and argument which go to show that you contravened the Rules of Procedure?

Mr. Speaker: Not at all. But I have to decide. This matter was decided the other day.

Shri Kapur Singh: I am not referring to that matter. I am referring to what you did in the House. You acted in contravention of the Rules of Procedure and I want to bring it to the notice of the House.

Mr. Speaker: He cannot bring it like this. He can bring a regular motion against me.

Shri Kapur Singh: May I take it that you are going, in future also, to use your discretion to suppress all evidence and argument which go to show that you had acted in contravention of the Rules of Procedure.

Mr. Speaker: Unless I give consent to anything being raised, I will not allow anything. I am not going to allow this.

Shri Kapur Singh: I take a note of this.

Mr. Speaker: Now papers to be laid on the Table.

12.45 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE STUDY TEAM ON THE TEXTILE COMMISSIONER'S ORGANISATION

The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandini Satpati): On behalf of Shri Manubhai Shah I beg to lay on the Table a copy of the Report (Part I) of the study Team on the Textile Commissioner's Organisation—Cotton, Cotton Textiles and Textile Machinery Manufacture. [Placed in Library. See No. LT-6253/66].

INDIA'S NOTE DATED THE 30TH APRIL, 1966, GIVEN TO THE EMBASSY OF CHINA IN INDIA

The Minister of External Affairs (Shri Swaran Singh): I beg to lay on the Table a copy of Government of India's note dated the 30th April, 1966, given to the Embassy of China in India in reply to the note dated the

31st January, 1966, given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China [Placed in Library. See No. LT-6254/66].

12.45½ hrs.

PRODUCE CESS BILL

MEMORANDUM RE: DELEGATED LEGISLATION

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to lay on the Table a statement with regard to the Memorandum regarding Delegated Legislation appended to the Produce Cess Bill, 1966. [Placed in Library. See No. -LT-6255/66].

12.46 hrs.

DELHI ADMINISTRATION BILL

REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I present the Report of the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of information. You will recollect that sometime ago, three or four members of the Joint Committee resigned from the said Committee and immediately afterwards, in accordance with your very wise guidance given in the House on the 21st April when I raised the question—I asked you whether it was open to members to move for filling the vacancies and you said, "certainly", "yes"; my question was—

"Is it open to members to give notice of a motion to fill the vacancies. . . ."

and you said,

"yes"—

on the same day I gave notice of a motion. That was never taken up and I was told that the motion would not be considered. I want to know why the vacancies on the Committee were not filled up.